



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT III

Item No. 7

IA (I.B.C)/4262 (MB)2025

In

C.P. (IB)/2776(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. HARIHARAN NEELAKANTA IYER, MEMBER (T)

ORDER SHEET OF THE HEARING ON **15.09.2025**

HEARING THROUGH: (HYBRID) MODE

NAME OF THE PARTIES: TCPL Packaging Ltd.

VS

Prothom Industries India Pvt. Ltd.

Appearance

For Applicant : Adv. Manaswi Agrawal a/w. Adv. Vishal Latange for
Applicant in IA No. 4262 of 2025

For Liquidator/Respondent : Mr. Devang Sampat Liquidator in person

SECTION **9** OF THE IBC

ORDER

IA (I.B.C)/4262 (MB)2025

1. This application has been filed by RBL Bank Limited for replacement of present liquidator by Mr. Vivek Satyaprakash Jalan [I.P. No.- IBBI/IPA-002/IP-N01295/2024-2025/14452] as the Liquidator of the Corporate Debtor.
2. It is submitted that the SCC meeting held on 11.07.2025, by more than 66%, have resolved to replace the liquidator.



3. The written consent dated 14.06.2025 is annexed to the application and his AFA is valid upto 31.12.2025 and no disciplinary proceedings is pending against him.
4. The fee of the liquidator is as per the IBBI Liquidation Regulations.
5. Accordingly, we hereby appoint **Mr. Vivek Satyaprakash Jalan**, having Registration No. IBBI/IPA-002/IP-N01295/2024-2025/14452 as the liquidator of the corporate debtor.
6. Accordingly, I.A. is **allowed** and **stands disposed of**.

Sd/-
HARIHARAN NEELAKANTA IYER
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)